

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 26/MP/2019**

Subject : Petition for seeking appropriate compensation for the charges to be paid to the Petitioner in respect of solar energy injected into the grid for the period from the date of synchronization of the initial part capacity of the project upto the date of receipt of the commissioning certificate for such initial part capacity.

Date of Hearing : 23.11.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : ACME Jaipur Solar Power Private Limited

Respondent : MP Power Management Company Limited and Others

Parties Present : Shri Nitish Talwar, Advocate, ACME  
Shri Nitish Gupta, Advocate, ACME  
Shri G. Umapathy Advocate, MPPMCL  
Shri G. Umapathy Advocate, MPPMCL  
Shri V Bharadwa, MPPMCL  
Shri Raj Singh Niranjana, Advocate, RUMSL  
Ms. Ayushi Dixi, Advocate, RUMSL  
Ms. Shraddha Momaya, Advocate, RUSML  
Ms. S.Usha, WRLDC  
Shri Aditya Das, WRLDC  
Shri Tarun Johri, Advocate, DMRC  
Shri Sanjay V. Kute, DMRC  
Shri Surendra Kumar Gupta, DMRC

**Record of Proceedings**

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the Petitioner company has been acquired by a group of investors. However, due to some personal difficulty, the Petitioner could not file fresh affidavit in this regard. Accordingly, he sought an adjournment in the matter. The learned counsels appearing on behalf of the Respondents had no objection in this regard.

2. After hearing the learned counsels for the parties, the Commission adjourned the matter.

3. The Petition shall be listed for hearing in due course for which notice will be issued separately.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**